

LOK SABHA

Friday, 4th May, 1956.

*The Lok Sabha met at Half Past Ten of the Clock.*

[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce the order of Government business for this House after the passing of the Hindu Succession Bill on or about 8th May.

LEGISLATIVE

*For reference to a Joint Committee:*

Constitution (Tenth Amendment) Bill.

*For consideration and passing:*

Agricultural Produce, (Development and Warehousing, Corporation Bill.

Life Insurance Corporation Bill, as reported.

Representation of the People (Second Amendment) Bill, as reported.

Part 'C' States (Laws) Amendment Bill.

Time permitting, it is proposed to bring forward also the Securities Contracts (Regulation) Bill, as reported, and the Reserve Bank of India (Amendment) Bill for consideration and passing.

The Budget for 1956-57 of Travancore-Cochin State and the connected Appropriation Bill will be provided for consideration on 14th May.

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OTHER BUSINESS

One hour discussion on notifications issued in respect of the nomenclature of decimal coinage will be provided on 9th May.

Discussion on the working of the Preventive Detention Act will be provided on or about 22nd May.

Discussion on the Second Five-Year Plan, which is expected to be presented to this House on 15th May, is scheduled to commence on 23rd May and conclude on 28th May.

There are two or three holidays intervening.

I shall make a further announcement as soon as reports on Bills pending with or referred thereafter to Joint Committee are presented to the House.

**Shri Kamath (Hoshangabad):** While the statement of the hon. Minister is good as far it goes, may I make a suggestion? In consonance with the practice obtaining in the British House of Commons, the Government Chief Whip, that is, the Minister of Parliamentary Affairs in the Lok Sabha here should make at a stated hour on a specified day every week, a statement, giving to the House the programme of the Government business for the following week. And if it is not done in the way I have suggested now, the opposition, in future, at a particular hour, on a particular day, may ask from the Government a statement with regard to the business for the following week. This is a suggestion, and you may consider it at your leisure.

**Mr. Speaker:** Yes; the hon. Leader of the House may also consider it.

**Shrimati Renu Chakravarty (Basirhat):** May I ask one question? I want to know from the hon. Minister of Parliamentary Affairs whether the Representation of the People Bill will also be taken up for consideration during his session?

**Shri Satya Narayan Sinha :** It has already been announced. I have referred to it. It comes third on the list.

**Shri Punnoose (Alleppey) :** I was not present in the House for a few days past. I want to have an information. I remember to have heard that the Travancore-Cochin State's budget is coming up on the 14th May for discussion here. Have you fixed a time-limit for that discussion?

**Shri Satya Narayan Sinha :** The Business Advisory Committee has allotted six hours and the House also has accepted it.

**Shri Punnoose :** Has the House accepted it?

**Shri Satya Narayan Sinha :** Yes.

#### HINDU SUCCESSION BILL—Contd.

##### *Clauses 7 to 10*

**Mr. Speaker :** The House will now take up the group of clauses 7 to 10 for which 2 hours have been allotted. This would mean that these clauses will be disposed of by about 1-30 P.M. Thereafter, the next groups consisting of clauses 13 to 15 and 16 and 17 will be taken up for which half an hour and 2 hours have been allotted respectively.

Hon. Members who wish to move their amendments may kindly hand over the numbers of their amendments to the Secretary at the Table within 15 minutes.

**Sardar Hukam Singh (Kapurthala-Bhatinda) :** For clauses 7 to 10, we have got two hours. There was an objection raised that the Schedule should have more time, and it was pointed out that clause 8 has a direct connection and relation to the Schedule. Therefore, some hon. Members wanted that clauses 7 to 10 together with the Schedule may be taken up jointly and be discussed for four hours, and said that if this was done they would be satisfied. So, it was agreed that clauses 7 to 10 and the Schedule, all together, shall have four hours.

**Mr. Speaker :** Was it the desire of the House?

**Some Hon. Members :** Yes.

**Mr. Speaker :** Then, clauses 7 to 10 along with the Schedule may be discussed and debated together.

**The Minister of Legal Affairs (Shri Pataskar) :** Clauses 7 to 10 may take about one hour. The Schedule is not so important. We may take the Schedule at the end.

**Mr. Speaker :** The hon. Minister says that clauses 7 to 10 may take about an hour or so. So whatever remains out of the two hours may be utilised for the Schedule. If these clauses and the Schedule are connected together, then also, they could all be discussed and disposed of together. Is there any objection?

**Shri Pataskar :** My point is that there are other clauses in the Bill which also refer to the Schedule. The Schedule only mentions "Class I and Class II". Of course, the Schedule may take sometime and the necessary time for it may be allowed, but the other clauses may not be held over till we come to the Schedule.

**Mr. Speaker :** Is the Schedule dependent upon any clauses other than clauses 7 to 10?

**Shri Pataskar :** Some other clauses also are connected with it.

**Shri N. C. Chatterjee (Hooghly) :** If you look at clause 8, you will find that it is inextricably linked up with the Schedule. Clause 8 says:

"The property of a male Hindu dying intestate shall devolve according to the provisions of this Chapter:—

(a) firstly, upon the heirs, being the relatives specified in class I of the Schedule;

(b) secondly, if there is no heir of class I, then upon the heirs, being the relatives specified in class II of the Schedule;" and so on.

Therefore, they are all to be discussed together.

**Mr. Speaker :** I am only asking the hon. Minister whether the Schedule depends upon any other clauses also, other than clauses 7 to 10. If it depends only upon clauses 7 to 10, including clause 8 which Shri N. C. Chatterjee